

(2023) 10 RAJ CK 0071

In the Rajasthan High Court

Case No : Criminal Miscellaneous Application No. 389 Of 2023

Surendra Singh

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 07-10-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2023) 10 RAJ CK 0071

Hon'ble Judges : Farjand Ali, J

Bench : Single Bench

Advocate : Arvind Bhadu, Mahipal Bishnoi

Judgement

Farjand Ali, J

1. The matter comes upon an application filed under Section 482 of the Cr.P.C. seeking modification in the order dated 05.10.2023 passed by this Court in Criminal Misc. Bail Application No.12361/2023, whereby the names of counsels for the petitioner have been mentioned as Mr. Sikander Khan and Mr. Arvind Bhadu in the attendance marked on the first page of the order, however, the arguing counsel for the petitioner in the present case is Mr. Arvind Bhadu only, hence, it is prayed that necessary correction may be made in the order.

3. Having gone through the impugned judgment as well as considering the submission made by the counsel for the petitioner, it is found that now, Mr. Arvind Bhadu is the arguing counsel retained by the petitioner and thus, the name of the other counsel need not appear in the impugned order.

4. Accordingly, the name of "Mr. Sikander Khan" be removed from the attendance marked on the first page of the order dated 05.10.2023 passed in Criminal Misc. Bail Application No.12361/2023 and the attendance of only "Mr. Arvind Bhadu" be marked as counsel appearing for the petitioner. This order shall be treated as part and parcel of the order dated 05.10.2023 passed in S.B. Criminal Misc. Bail Application No.12361/2023.